

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL KOLKATA BENCH, KOLKATA

O.A. No.350/00 1648 of 2018

UTTAM KUMAR GHOSH, son of Late

Kishori Mohan Ghosh, aged about 56

years, working as Senior Technician

under Dy. CEE/RS/Noapara-Shed-1,

residing at Village Pranabnagar Banshai

(N), P.O. Kanaipur, District: Hooghly,

Pin-712234.

... APPLICANT

VERSUS

- 1. UNION OF INDIA through the General Manager, Metro Railway, Metro Rail Bhawan, 33/1, Jawharlal Nehru Road, Kolkata-700071.
- 2. **THE CHAIRMAN**, Railway Board, Rail Bhawan, Raisina Road, New Delhi-110001.
- 3. THE PRINCIPAL CHIEF
 PERSONNEL OFFICER, Metro Railway,

Metro Rail Bhawan, 33/1, Jawharlal Nehru Road, Kolkata-700071.

4. THE CHIEF ENGINEER
(ELECTRICAL), Metro Railway, Metro
Rail Bhawan, 33/1, Jawharlal Nehru
Road, Kolkata-700071.

5. THE SENIOR PERSONNEL OFFICER, Metro Railway, Metro Rail Bhawan, 33/1, Jawharlal Nehru Road, Kolkata-700071.

... RESPONDENTS

CENTRAL ADMINISTRATIVE TRIBUNAL KOLKATA BENCH, KOLKATA

O.A/350/1648/2018

Date of Order: 27.02.2020



Hon'ble Ms. Bidisha Banerjee, Judicial Member

Hon'ble Dr. Nandita Chatterjee, Administrative Member

Uttam Kumar Ghosh.....Applicant

Vrs.

Union of India & OrsRespondents

For The Applicant(s):

Mr. B.Chatterjee, Counsel

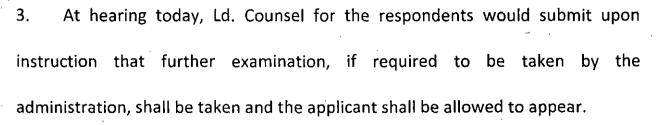
For The Respondent(s): Ms. S.Choudhury, Counsel

ORDER (ORAL)

Ms. Bidisha Banerjee, Member (J):

Heard Ld. Counsels for both the parties.

2. The applicant, who is presently working as Sr. Technician under Dy. CEE/RS/Noapara-Shed-1, has moved this Tribunal challenging the Office Order dated 25.01.2018 and subsequent corrigendum dated 11.04.2018, 14.05.2018 and 01.10.2018. He has further prayed for a direction upon the respondent authorities to consider his candidature and accord him a fresh opportunity to sit in the written examination for promotion to the post of Junior Engineer (Electrical) on the ground that despite fulfilling all the eligibility criteria including seniority, his candidature was not brought into the zone of consideration for the said examination.





- 4. Having considered the rival contentions of for both the sides, without entering into the merits of the matter, we dispose of this O.A. with direction upon the respondents to go by the assurance given by Ld. Counsel for the respondents at the Bar to hold a supplementary examination as has been held vide letter dated 01.10.2018 (Annexure-A/7 to the O.A.).
- 5. In the event a supplementary examination is held by the respondents, adequate notice shall be given to the applicant.
- 6. With the above observation and direction, the O.A. stands disposed of. No costs.

(Nandita Chatterjee) Member (A) (Bidisha Banerjee) Member (J)

RK